

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.125/2020

Dated Tuesday, the 28th day of January, 2020

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

G. Vaidehi

Ex Bungalow Luskar (Removed)

Office of the Dy. CE/GC-II/TPJ

Tiruchchirappalli

Southern Railway. ...Applicant

By Advocate M/s Ratio Legis

Vs

1. Union of India represented by

The General Manager

Southern Railway, Park Town

Chennai 600 003.

2. The Dy. Chief Engineer (Central)

Construction

Tiruchchirappalli

Southern Railway

3. The Assistant Executive Engineer (Gauge Conversion)

Tiruchchirappalli

Southern Railway. ...Respondents

By Advocate Mr. P. Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records related to impugned order O/o No. 02/2018/Dy.CE/GC-II/TPJ dated 02.05.2018 issued by the 3rd respondent respectively and to quash the same and further to direct the respondents to do the necessary to reinstate the applicant with consequential benefits and to pass such other order/orders as this Tribunal may deem fit and proper.”

2. The applicant was engaged as substitute Bungalow Laskar on Pay Level-1 (Rs.5200-20200 + GP 1800) w.e.f 18.01.2018 under the 2nd respondent. The grievance of the applicant is that though she has worked with all her sincerity without any imperfection and without any weekly rest or leave, she has been terminated from service by the 3rd respondent, who is an incompetent authority, vide memorandum dated 02.05.2018, by referring the Para No. 1502 of IREM Vol.I-1989 edition and made the order as non-appealable. The applicant has made a representation dated 24.06.2018 to the first respondent regarding her grievance which evoked no response and hence this OA.
3. When the matter came up for admission, learned counsel for the applicant would submit that applicant will be satisfied if the competent authority is directed to consider her representation dated 24.06.2018 and pass orders, within a stipulated time limit.
4. Mr.P.Srinivasan, senior standing counsel for Railways, takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.
5. In view of the limited relief sought and without going into the merits of the case, the OA is disposed of in the following lines:

"The competent authority is directed to consider the representation of the applicant dated 24.06.2018 on the basis of the relevant rules and regulations and pass a reasoned and speaking order, within a period of six months from the date of receipt of a copy of this order."

**(T.JACOB)
MEMBER (A)**

28.01.2020

M.T.

**(P.MADHAVAN)
MEMBER (J)**